## CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

C.P. No. 15/98 in O.A.NO. 213/92 

Whether their Lerdships wish to see the fair copy of the Judgment?

Whether it needs to be circulated to other Benches of the Tribunal ?

	DATE C	F DECISION 23.9.98
	Mr.R.N.Jalgaonkar.	Petitioner
	Mr.P.H.Pathak. Versus	Advocate for the Petitioner [s]
	11 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	
	Union of India & Ors.	Respondent
	Mr.Y.N.Ravani.	Advocate for the Respondent [s
CORAM		
		,
	* · · · · · · · · · · · · · · · · · · ·	
The Hon'ble Mr. V	.Radhakrishnan : Member(A)	
The Hon'ble Mr. I	Laxman Jha : Member(J)	
	JUDGMENT	
1, Whether Repor	ters of Local papers may be allowed to see	the Judgment ?
2, To be referred	to the Reporter or not?	16

R.N.Jalgaonkar 21, Aatesh Society Near Umasutnagar Vastrapur Railway Crossing Vejalpur, Ahmedabad- 380051.

( Advocate : Mr.P.H.Pathak) ... Applicant

## **VERSUS**

- 1. Mr.K.B.Gupta
  General Manager (Admn)
  or his successor in office
  Ahmedabad Telecom District
  Ramnivas Bldg, Khanpur
  Ahmedabad 380001
- 2. Mr. B.K.Rohtagi. Dy.General Manager (Admn) or his successor in office Ahmedabad Telecom District Ahmedabad.

( Advocate : Mr.Y.N.Ravani ) ... Respondents

ORAL ORDER

DATE: 23.9.98

C.P. 15/98 in O.A. 213/92

Per: Hon'ble Shri V.Radhakrishnan : Member(A)

10

Mr.Ravani files vakalatnama. Mr.Ravani on behalf of Respondents places on record a letter dated 9.9.98, according to which pension of the applicant has been revised. After hearing Mr.Pathak, who has no objection, C.P. is disposed of.

Notice is discharged.

(Laxman Jha)
Member(J)

(V.Radhakrishnan) Member(A)

nkk